

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1253 of 2021**

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1. Rameshwar Yadav		
2. Prakash Yadav	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM:HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Sarvendra Kumar, Advocate
For the State	:	Mr. B.N. Ojha, Addl. P.P.

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**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioners submits that he does not press the prayer for anticipatory bail of the petitioner no.1 as he has since been arrested.

Accordingly, the prayer for anticipatory bail of the petitioner no.1 is rejected as not pressed.

Apprehending his arrest, the petitioner no.2 has moved this Court for grant of privilege of anticipatory bail in connection with Itkhori P.S. Case No.89 of 2020 registered under sections 147/148/149/323/325/307/504/506/379 of the Indian Penal Code.

So far as the petitioner no.2 is concerned, the learned counsel for the petitioner no.2 submits that the allegation against him is that he being the member of an unlawful assembly armed with deadly weapons attempted to murder Devendra Singh, Jaswant Singh, Anand Singh and Jai Kumar Singh. It is further submitted that the allegations against the petitioner no.2 are all false and for the selfsame occurrence, from the side of the petitioner no.2, petitioner no.1 has lodged an FIR basing upon which Itkhori P.S. Case No.90 of 2020 has been registered. It is then submitted that the petitioner no.2 is ready

and willing to pay Rs. 20,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case and undertakes to cooperate with the investigation of the case and also undertakes that he will not annoy or disturb the informant in any manner during the pendency of the case. Hence, it is submitted that the petitioner no.2 be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner no.2 be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 20,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Chatra, in connection with Itkhori P.S. Case No.89 of 2020 with the condition that the petitioner no.2 will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case with further condition that he will not annoy or disturb the informant in any manner during the pendency of the casesubject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner no.2 deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**